

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL**

**Compensation Application No.150 of 1999**

**In the matter of:**

**Wasan Exports Pvt. Ltd.**

**...Applicant**

**Vs.**

**Canara Bank & Ors.**

**...Respondents**

**Appearance:** Mr. Kotla Harshavardhan and Ms. Mansi Sood, Advocates and Mr. Jitender Wasan for the Applicant.

Mr. Rajesh Kumar Gautam, Ms. Khushboo Aggarwal and Mr. Sorabh Dahiya, Advocates for Respondent No.1.

Mr. Mahesh Kasana and Ms. Aparna Rohatgi Jain, Advocates for Respondent No.2 with Mr. Jitender Singh, witness.

**26.08.2019**

Today, the case is listed for cross-examination of Respondent No.2 witness. Mr. Jitender Singh, witness of Respondent No.2 is present.

In the affidavit of evidence (RW2/A) certain documents are referred to as series starting from Exhibit RW 2/1 to RW2/3, RW2/4 (Colly.), RW2/5, RW2/6 (Colly) and RW 2/7. The Resolution dated 22.04.2019 being original is marked as Exhibit RW2/1. The other documents (not being original) have however been marked as series starting from Mark A and B, then C, C1 to C5 (Colly), Mark D, Mark E, E1 to E5 (Colly) and then Mark F, F1 to F5 (Colly) to Mark G.

The cross-examination of Respondent No.2 witness Shri Jitender Singh by the Applicant is concluded. Learned Counsel for

Respondent No.1. states that he does not want cross-examine the witness of Respondent No.2.

Afterwards, learned Counsel for Respondent No.1 moved an application under Section 151 of the Code of Civil Procedure, 1908 seeking recall of order dated 22.08.2019 and also to allow the evidence of second witness of Respondent No.1, RW-1(2) along with affidavit in support thereof. A copy of the said application has been supplied to the learned Counsel for the Applicant and Respondent No.2.

Learned Counsel for the Applicant and Respondent No.2 state that they would like to file their objections to the abovesaid application.

The objections, if any, may be filed by the Applicant and Respondent No.2 before the next date with advance copy to the learned Counsel for the other sides.

Post the matter on 06.09.2019 for disposal of the above Application moved by Respondent No.1.

**[Peeush Pandey]**  
**Registrar**